

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.122 of 2025

1. M.Mani,
S/o. Marimuthugounder,
Karuppureddiyur Post,
Mettur Taluk,
Salem District – 636 401.

2. R.Poovaragavan,
S/o. R. Rajamanikkam,
PudhuReddiyur, Karuppureddiyur Post,
P.N.Patty Village, Mettur Taluk,
Salem District – 636 401.

....Applicants

Vs

1. The Director,
State Level Environment Impact Assessment
Authority,
PanagalMaligai, Saidapet, Chennai.
Tel: 044-24336421, 24336928
Email: tamilnadudoe@gmail.com and 9 Ors.

.... Respondents.

INDEX

S.No	Description	Page No.
1.	Report filed on behalf of the Third , Sixth and Seventh respondents – Tamil Nadu pollution Control Board.	1-15



**Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.122 of 2025

1. M.Mani,
S/o. Marimuthugounder,
Karuppureddiyur Post,
Mettur Taluk,
Salem District – 636 401.
2. R.Poovaragavan,
S/o. R. Rajamanikkam,
PudhuReddiyur, Karuppureddiyur Post,
P.N.Patty Village, Mettur Taluk,
Salem District – 636 401.

....Applicants

Vs

1. The Director,
State Level Environment Impact Assessment
Authority,
PanagalMaligai, Saidapet, Chennai.
Tel: 044-24336421, 24336928
Email: tamilnadudoe@gmail.com
2. The District Collector,
Office of District Collector,
Fort Main Road, Salem-636001.
Phone: 0427 2452244
E mail:colirslm@nic.in.
3. The Chairperson,
The Tamil Nadu Pollution Control Board,
Mount Salai, Guindy,
Chennai - 600 032.
Tel: 044-22353134-139.
Email-ID: grievance@tnpcb.gov.in
4. The Commissioner / Director,
Town and Country Planning,
2nd, 3rd & 4th Floor, C & E Market Road,
Koyambedu, Chennai - 600 107.
Email: ctcptn@tn.gov.in


 24/11/25
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

Mobile: 044 2958 516.

5. The Deputy Director,
Town and Country Planning.
Salem Region,
No.6, Sannathi Street, Subramaniya Nagar,
Sooramangalam, Salem-636005.
Mobile: 0427 2448625
Email: ddsimregion@gmail.com
6. The Joint Chief Environmental Engineer
(Monitoring),
Tamil Nadu Pollution Control Board,
No.9, 4th Cross Street, Brindhavan Road,
Fairlands, Salem-636016.
Phone: 0427-2445526
Email: jceemslm@tnpcb.gov.in
7. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
1/276, Meyyanur Main Road,
Salem-636004.
Phone: 0427-2445526
Email: jceemslm@tnpcb.gov.in
8. The Deputy Director of Agriculture,
No.17, Fort Main Rd,
1st Agraharam, Salem-636001.
Phone: 9865529676
Email: jdasalem.goi2@gmail.com
9. The Executive officer,
P.N.Patti Town Panchayat,
Salem District - 636 402.
Phone: 9865529676
Email: tahsildarmettur2019@gmail.com.


28/4/20
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

10. M/s. Nutri Flavours Private Limited,
Rep by its Director K.M.Sakthivel,
S.F.No.146/1B2, 146/3,
Potaneri Nalla Goundampatti Village,
Mettur Taluk, Salem District.
Head office at
No.88/2, AB Block, 1stStreet,
Anna Nagar, Chennai-600040.
Phone: 96771 09353
Email: rnaservices@yahoo.co.in.

...Respondents

REPORT FILED ON BEHALF OF THE THIRD, SIXTH AND SEVENTH RESPONDENTS – TAMIL NADU POLLUTION CONTROL BOARD

1. I, A.Shanmugam, S/o.Thiru.Arumugam, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:
2. I respectfully submit that I am working as the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am authorized to file this report on behalf of the Third, Sixth and Seventh respondents and as such I am well acquainted with the facts of the case from the available office records.
3. It is respectfully submitted that the applicants has filed this OA with the following prayers before the Hon'ble National Green Tribunal (SZ), Chennai:
 - A. Order permanent closure and relocation of M/s.Nutri Flavours Pvt Ltd (R-10) from S.F Nos. 146/1B2 & 146/3, Potaneri Nalla Goundampatti Village, Mettur Taluk, Salem District.
 - B. Directs the respondent 1,2,6 and 7 to conduct frequent Air quality test by installing the Ambient air quality monitoring station, and Water quality Test, and consequently direct the respondents 1,2,6 and 7 that if any violations found forthwith initiate appropriate action under Air (Prevention and Control of Pollution) Act 1981 and Water

A. Shanmugam
24/11/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

(Prevention and Control of Pollution) Act 1974 as amended in 1988 includes closure of units against the M/s Nutri Flavours Private Limited/10th respondent situated in S.Nos.146/1B2, 146/3 at Potteneri Nallagoundampatti, Mettur Taluk, Salem District.

INTERIM RELIEF:

Pending disposal of this application, the applicants prays that this Hon'ble Tribunal may be pleased to DIRECT THE RESPONDENTS TO FORTHWITH

- A. Direct the respondents 1,2,6 and 7 to form a Joint committee and visit the industry, collect relevant information's including assessing extent of environmental damage caused in Air and water, and take appropriate remedial and preventive action.
 - B. DIRECT the respondents 1,2,6 and 7 to prosecute the 10th respondent Director for non-complying with the provisions under Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974 as amended 1988.
 - C. Grant interim injunction restraining M/s.Nutri Flavours Private Limited/10th respondent from operating the unit in S.F. Nos. 146/1B2 & 146/3 situated in S.Nos.146/1B2, 146/3 at Potteneri Nallagoundampatti, Mettur Taluk, Salem District, pending disposal of this Application.
 - D. Direct the respondents 1,2,6 and 7 to assess the Environmental damages and impose Environmental compensation for the violated periods.
 - E. And pass any further orders fit and proper in the light of facts and circumstances of this case.
4. It is respectfully submitted that on 11.7.2025, the Hon'ble National Green Tribunal, SZ, Chennai has directed the respondents to file their respective replies/reports. As per the direction the third and seventh respondents submits the report herein.


 20/9/25
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

5. It is respectfully submitted that in previously consent to establish was issued to the unit of **M/s NUTRI FLAVOURS PRIVATE LIMITED**, S.F.No. 146/3, Pottaneri nallagoundampatti Village, Mettur Taluk, Salem District vide Proc. No. F.0118SLM/RS/DEE/TNPCB/SLM/A&W/2015 dated 12.08.2015 with validity upto 11.08.2017 for the following:

Product Details:

- | | | |
|------------------------------|---|----------------|
| 1. Hydrolysed Chicken Powder | – | 11.25MT/Month |
| 2. Hydrolysed Chicken Liquid | – | 32.50 MT/Month |
| 3. L-Cystine free base | – | 3.125MT/Month |
| 4. Protein Agro Feed Powder | – | 32.50 MT/Month |

Sewage and Trade Effluent Disposal Details:

1. Sewage – 0.7 KLD (On Land for Gardening)
2. Trade Effluent – 5.0 KLD (Reused in the process)

Point Source Emission Details:

1. DG Set 250 KVA – Acoustic Enclosures with Stack
2. Boiler – Wet Scrubber with Stack
3. Hot Air Generator – Wet Scrubber with Stack

The DTCP in its letter dated 31.03.2015 reported that the above unit's S.F No. 146/1B2, 146/3 falls under Unclassified Area.

6. It is respectfully submitted that the unit had obtained CTE-Revised vide Proc. No.F.0118SLM/RS/DEE/TNPCB/SLM/A&W/2020 dated 04.01.2020 with validity upto 31.03.2024 for the following :

Product Details:

- | | | |
|--------------------------------|---|---------------|
| 1. Hydrolysed Chicken Powder | – | 11.25MT/Month |
| 2. Hydrolysed Chicken Liquid | – | 25.0 MT/Month |
| 3. Hydrolysed Rice/Soya Powder | – | 35.0 MT/Month |

Sewage and Trade Effluent Disposal Details:

1. Sewage – 0.75 KLD (On Industry's Own Land)
2. Trade Effluent I (RO Permeate) – 1.917 KLD (Recycling to the process)
3. Trade Effluent II (RO Reject) – 0.338 KLD (Solar Evaporation)


 26/4/23
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

Pans)

Point Source Emission Details:

1. Boiler – 1.5 MT/hr – Mechanical Dust collector with Stack
2. DG Set 250 KVA – Acoustic Enclosures with Stack
3. Glass Lined Reactor – I – Wet Scrubber with Stack
4. Glass Lined Reactor – II – Wet Scrubber with Stack
5. Spray Dryer – Wet Scrubber with Stack.

7. It is respectfully submitted that the unit has obtained CTO-after CTE vide Proc. No. F.0118SLM/RS/DEE/TNPCB/SLM/A&W/2023 dated 07.01.2023 with validity upto 31.03.2027 for the following :

Product Details:

- | | | |
|--------------------------------|---|---------------|
| 1. Hydrolysed Rice/Soya Powder | – | 35.0 MT/Month |
| 2. Hydrolysed Chicken Liquid | – | 9.0 MT/Month |
| 3. Hydrolysed Chicken Powder | – | 10.2MT/Month |

Sewage and Trade Effluent Disposal Details:

1. Sewage – 0.75 KLD (On Industry's Own Land)
2. Trade Effluent I (RO Permeate) – 1.857 KLD (Recycling to the process)
3. Trade Effluent II (RO Reject) – 0.328 KLD (Elevated Solar Evaporation Pans)

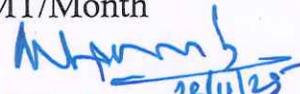
Point Source Emission Details:

1. Boiler – 1.5 MT/hr – Mechanical Dust collector with Stack
2. Glass Lined Reactor – I – Wet Scrubber with Stack
3. Spray Dryer – Wet Scrubber with Stack

8. It is respectfully submitted that in later, the unit has obtained CTO-Direct vide Proc.No.F.0118SLM/RS/DEE/TNPCB/SLM/A&W/2023,dated:04.09.2023 with validity upto 31.03.2027 for the following:

Product Details:

- | | | |
|--------------------------------|---|---------------|
| 1. Hydrolysed Rice/Soya Powder | – | 35.0 MT/Month |
| 2. Hydrolysed Chicken Liquid | – | 9.0 MT/Month |


 28/4/23
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

3. Hydrolysed Chicken Powder – 10.2MT/Month

Sewage and Trade Effluent Disposal Details:

1. Sewage – 0.75 KLD (On Industry's Own Land)
2. Trade Effluent I (RO Permeate) – 1.857 KLD (Recycling to the process)
3. Trade Effluent II (RO Reject) – 0.328 KLD (Elevated Solar Evaporation Pans)

Point Source Emission Details:

1. Boiler – 1.5 MT/hr – Mechanical Dust collector with Stack
2. Glass Lined Reactor – I – Wet Scrubber with Stack
3. Spray Dryer – Wet Scrubber with Stack

9. It is respectfully submitted that the unit has obtained CTO-Direct mainly for the following changes:

- A. Changes in quantity of raw materials & Addition of two raw materials.
- B. There is no change in product quantity, no change in core manufacturing process, No addition of process machineries/building and survey numbers & No change in Sewage & Effluent generation.

10. It is respectfully submitted that subsequently, Public Complaint petitions were received against the operation of the unit stating that operation of the unit causing odour nuisance, sound, water and air pollution. Based on the complaints, the unit was inspected on 02.01.2024 and the unit is not operating the ETP and made arrangements to dispose the trade effluent within the premises for gardening which is violating the consent order conditions, Show Cause Notice were issued to the unit vide Proc. dated 03.01.2024. Subsequently, the unit vide its letter dated 09.01.2024 has furnished the reply for the above show cause notice.

[Handwritten Signature]
26/1/25

ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

11. It is respectfully submitted that, in further public complaint petition was received against the operation of the unit vide complaint letter dated 11.02.2024. In this regard, the unit was called for personal Hearing vide letter dated 15.03.2024. At the request by the unit to postpone the personal hearing due to administrative reasons vide letter dated 20.03.2024, it was re-scheduled on 15.04.2024 and communicated by the DEE vide letter dated 01.04.2024.
12. It is respectfully submitted that, again public complaint was received against the operation of the unit vide complaint letter dated 06.04.2024 & 08.04.2024 and a telephonic instruction has been received from the District Collectorate, Salem regarding the above said complaint. In this regard the unit was inspected on 08.04.2024 and based on the observation a fresh Show cause notice was issued to the unit vide this office Proc. dated 08.04.2024. The unit vide its letter dated 10.04.2024 has furnished the reply for the above show cause notice. Later, personal hearing was also conducted on 15.04.2024 with the unit's authorities at the Office of DEE, TNPCB, Salem and the unit was instructed to comply the following directions:
- The unit shall ensure that no overflow of seepage effluent / percolation to nearby land / water source owned by private / public at any point of time.
 - The units shall improve the operation of APC measures to minimize the public complaint.
 - The unit shall provide compound wall all around the unit premises.
 - The DEE has requested the unit to carry out the implementation of additional odour control measures through reputed Institutions such as NEERI / CLRI / IIT / Anna University and shall furnish the study report within three Months.
13. Further, it is respectfully submitted that the unit had submitted its reply for the minutes vide letter dated 17.04.2024 and requested time to complete the above conditions.


20/4/24
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

14. It is respectfully submitted that, again public complaint was received against the operation of the unit vide complaint letter dated 15.04.2024. Based on the complaint, the unit was again inspected by the officials of DEE, TNPCB, Salem on 18.04.2024 and recommended to the TNPC Board for issue of directions for closure and disconnection of power supply under section 33A of the Water (P&CP) Act, 1974 as amended and under section 31A of the Air (P&CP) Act, 1981 as amended vide this office report dated 22.04.2024 for the violations stated therein. The TNPC Board, Chennai had also issued closure direction vide Board Proc. dated 09.05.2024. Subsequently, the power supply of the unit was disconnected by TANGEDCO on 10.05.2024.
15. It is respectfully submitted that the unit in its letter dated 13.05.2024 has requested the Board for restoration of power supply for implementation of corrective measures to control the odour nuisance and effective operation of ETP.

1st Suspension of Closure and Temporary Restoration of Power Supply:

16. It is respectfully submitted that, based on the unit request letter dated 13.05.2024 for temporary revocation; the unit was inspected by the TNPCB officials on 28.05.2024 and recommended for suspension of Closure direction and temporary restoration of power supply. The Board had issued the suspension of closure direction and temporary restoration of power supply to the unit vide Proc. dated 24.06.2024 for a period of 3 months upto 23.09.2024 subject to certain conditions to comply with.
17. It is respectfully submitted that in furtheron expiry of temporary revocation period the power supply of the unit was disconnected by TANGEDCO on 24.09.2024.


20/11/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

2nd Suspension of Closure and Temporary Restoration of Power Supply:

18. It is respectfully submitted that the unit in its letter dated 16.10.2024 stating that it had approached the NEERI to carry out the implementation of additional odour control measures and the Senior Scientist, NEERI had informed the unit, to ensure the operation of ETP during their visit. Based on the above the unit has requested for temporary revocation of closure direction and restoration of power supply for a period of two months.
19. It is respectfully submitted that, based on the request, the unit was inspected by the TNPCB officials on 19.10.2024 and recommended for consideration of suspension of closure direction and temporary restoration of power supply to the unit. The Board has issued the suspension of closure direction and temporary restoration of power supply to the unit vide Proc. dated 12.11.2024 for a period of 2 months up to 13.01.2025 subject to comply with certain conditions.
20. It is respectfully submitted that the unit in its letter dated 21.12.2024 and 26.12.2024 had stated that it has implemented the suggestions prescribed by the NEERI for the odour issue and requested for the permanent revocation of closure direction and restoration of power supply. In continuation of the above, the unit in its letter dated 28.12.2024 has submitted the study report conducted by the NEERI for controlling the odour. Further, on expiry of temporary revocation period, the power supply of the unit was disconnected by TANGEDCO on 14.01.2025.
21. It is respectfully submitted that in meanwhile, Thiru.P.S.Ramasamy, Mettur has filed a Writ petition W.P No 32598 of 2024 in the Hon'ble High Court of Madras against The Chairperson, Department of Environment & 6 others with a prayer to take action against the unit of M/s.Nutri Flavours Pvt Ltd located at S.FNo.146/B2,146/3,Pottaneri nallagoundampatti Village, Mettur Taluk, Salem District. Further, the above said case has been disposed by the Hon'ble High Court of Madras in its order dated 25.03.2025 stating the


25/11/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

following :

“4) In view of the fact that the action has already been initiated by the Pollution Control Board Authorities, they are directed to ensure that the law relating to Pollution Control is complied with scrupulously.

5) With the above observation, the writ petition stands disposed of. There shall be no order as to costs”.

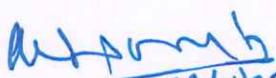
3rd Suspension of Closure and Temporary Restoration of Power Supply:

22. It is respectfully submitted that in meanwhile, public complaints were received regarding the operation of the unit and also stated not to provide restoration of power supply to the unit due to prevailing odour nuisance. The unit has requested for the revocation of closure direction and restoration of power supply stating that they had complied with the conditions of the TNPCB vide letter dated 10.02.2025.
23. It is respectfully submitted that, based on that the unit was inspected on 24.02.2025 and in order to ascertain the performance of the implementation of NEERI suggestions to curtail odour nuisance, a report was submitted to the Board to consider the issue of suspension of closure direction and restoration of power supply to the above unit for a period of 6 months subject to comply with certain conditions.
24. It is respectfully submitted that, based on the above report, the Board vide Memo dated 08.04.2025 has instructed the AEE, TNPCB, Mettur along with the unit authorities and NEERI Scientist to present a technical presentation regarding the suggestion made by the NEERI to curtail odour nuisance in Corporate office on 22.04.2025.
25. It is respectfully submitted that in continuation of the above, the TNPCB Board has issued the suspension of closure direction and temporary restoration of power supply vide Proc. dated 29.04.2025 for a period of 6

[Signature]
29/4/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

months up to 28.10.2025 subject to comply with the following conditions:

- A. The unit shall introduce anaerobic treatment before aeration tank in the ETP
 - B. The unit shall adopt extended aeration in the ETP.
 - C. The unit shall carry out all the process and treatment activities within closed premises, ensuring the safety of the workers.
 - D. The unit shall provide online VOC sensors in the location (s) to be identified by the AEE, mettur and the same shall be connected to the Air Quality Watch of the Board.
 - E. The unit shall carry out continuous air sampling through NEERI and furnish report to the Board.
 - F. The unit shall carry out implementation of additional odour control measures through NEERI as reported and furnish study report to the Board.
 - G. The unit shall explore the possibility of providing bio filter additionally as Air Pollution Control measures for controlling odour.
 - H. The unit shall provide metal mesh with wind net on top of the compound wall to a cumulative height of at least 4 m.
 - I. The unit shall operate the ZLD system effectively and continuously so as to achieve zero discharge in the unit at all times.
 - J. The unit shall explore any other APC/WPC measure to curtail odour nuisance.
 - K. The unit shall furnish a detailed report by NEERI on the implementation of the improvements suggested above and their impact on curtailing odour nuisance.
26. It is respectfully submitted that in Meanwhile, repeated public complaints have been received against the operation of the unit due to prevailing odour nuisance and requested to disconnection of power supply permanently.
27. It is respectfully submitted that the unit was inspected by TNPCB officials on 11.09.2025 and observed the following:


 28/11/25
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

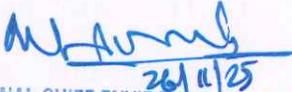
- A. The unit was in operation.
- B. The unit authorities informed that they have started the plant and the ETP was in operation.
- C. The unit has revamped the ETP by providing additional components such as UASBR.
- D. During inspection, ETP was in operation and samples were collected from the inlet, outlet and also at various stages of the ETP & ZLD operation and sent for ROA to AEL, Salem. Results are awaited.
- E. The unit has installed EMFMs at the ETP inlet, ETP outlet, RO I inlet, Combined RO permeate, RO II Reject outlet.
- F. The unit has provided the log book for the operation of the ETP. However, the details available in the log book are not sufficient to assess and ensure the operation. Hence the unit was instructed to provide details such as energy consumption etc.,
- G. The unit has provided the sludge drying beds in two stages one at the primary stage and another at the secondary drying. Since the sludge was in wet condition due to rainy season, the unit was instructed to provide polycarbonate cover to the sludge drying beds to enhance the drying.
- H. It was observed that the unit has provided the elevated solar evaporation panarea of 71Sq.m. In rainy season the pan was loaded with rain water which may lead to overflow of the pan. In order to avoid that the unit was instructed to explore the possibility of installing the solar dryers for the elevated SEP.
- I. The APC measures were in operation.
- J. The unit has installed series of scrubbers (Graphite Condensor, Bio Filter followed by Wet Scrubber with Stack) so as to control odour emission.
- K. The unit has additionally provided the lemon grass oil fragrance at the outlet of the stack to eradicate the odour nuisance from the premises.
- L. The unit has been instructed to furnish the compliance of the conditions mentioned in the latest suspension of closure direction


26/11/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

and temporary restoration of power supply

- M. The unit has provided Energy meter for ensuring the operation of the scrubber provided to the reactor.
- N. The unit has installed acoustic glasses to reduce the noise produced from hammering mechanism.
- O. The unit has provided compound wall all around the unit premises.
- P. The unit was instructed to develop green belt of adequate with saplings such as Casuarina/Gigantus Bamboo around the compound wall to control odour.
- Q. The unit is yet to provide the online VOC sensors in the location (s) to be identified by the AEE, mettur and the same shall be connected to the Air Quality Watch of the Board. However, the unit has requested to exempt the condition, claiming that no VOC is generated from the process.
- R. The unit has implemented the additional odour control measures through NEERI as reported and yet to furnish study report to the Board.
- S. The unit is yet to carry out the continuous air sampling through NEERI laboratory and yet to furnish the report to TNPC Board.
28. It is respectfully submitted that since the unit has not complied with all the conditions imposed in the temporary revocation issued vide Proc. Dated 29.04.2025 and further, on expiry of temporary revocation period, the power supply of the unit was disconnected by TANGEDCO on 29.10.2025.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such order or further other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.


26/11/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

VERIFICATION

I, A.Shanmugam, S/o.Thiru.Arumugam, working as the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai – 600 032, having office at No.76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.


20/4/25
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.122 of 2025

1. M.Mani,
S/o. Marimuthugounder,
Karuppureddiyur Post,
Mettur Taluk,
Salem District – 636 401.
2. R.Poovaragavan,
S/o. R. Rajamanikkam,
PudhuReddiyur, Karuppureddiyur Post,
P.N.Patty Village, Mettur Taluk,
Salem District – 636 401.

...Applicant

Vs

1. The Director,
State Level Environment Impact Assessment
Authority,
Panagal Maligai, Saidapet, Chennai and 9 Ors.
...Respondents

Report filed on behalf of the third, sixth and seventh respondents – Tamil Nadu pollution Control Board.

Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith, Advocate, Chennai.

Date:26.11.2025

Date of hearing on:27.11.2025